

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 978/GT/2025

Date: 11 June 2026

To

General Manager (Commercial)
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003

Subject: Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Parbati-III Power Station.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **17.6.2026**:

2019-24:

Capital Cost

- (a) Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations.
- (b) Provide Form 5B & Form 5C for establishing the additional expenditure claimed are part of original scope/RCE. Also, provide reconciliation between approved RCE cost, approved capital cost upto 31.03.2019 and item claimed under Additional capitalization (with proper referencing to Form 9A) within the original scope of the generating station for the period 2019-24(Package wise as envisaged in the investment approval/sanction order). Additionally, provide a copy of the investment approval of the generating station.
- (c) Rationale for exceeding the cost within original scope of works as approved by the CEA amounting to Rs. 2611.85 Cr.

Additional Capital Expenditure (ACE)

- (d) For all additional capital expenditure claimed under Regulation 25, provide a reconciliation with the respective package under the investment approval of the generating station.
- (e) Reconcile the Net Additional capital expenditure claimed (on cash basis) under Form 9C and Form 1(I) for the period 2019-24.
- (f) For all additional capital expenditure claimed under the Land head clarify whether the nature of land is freehold or leasehold. Also clarify under which package of the original investment approval/sanction order the additional capital expenditure are claimed. Additionally, clarify whether the interest expense pertaining to land acquisition (individually over the period 2019-

24) is included in the corresponding claim, if so, provide its details and amount separately.

(g) Specific clarification for following Additional Capitalization claimed:

Sr. No.	Head of Work /Equipment	Additional Information / Clarification	Reference line item from Tariff forms
1	STATOR BARS (Replacement of 53 stolen stator bars)	Rationale for the claim since the recovery of the same has already been applied under insurance. Also provide the status of recovery from the insurance company.	Form 9A_2019-20 Sr. No. 31
2	Turbine and Accessories - Settlement with contractor after arbitration award (GORSI CONSTRUCTION) (read with items no 17 to 19)	Provide excel working for computation principal and interest separately. Also the interest expense corresponding to the Arbitral Award to be excluded from additional capital expenditure in Form 9A.	Form 9A_2020-21 Sr. No. 14,17,18,19
3	Capitalization of increase in minimum wages in r/o Provision for livelihood assistance.	Rationale for claim as part of capital cost and certify that the same has not been booked under O&M expenses of the generating station. Clarify where the corresponding salaries for which the minimum wages have been claimed have been booked.	Form 9A_2019-20 Sr. No. 24 Form 9A_2020-21 Sr. No. 10 Form 9A_2021-22 Sr. No. 4 Form 9A_2022-23 Sr. No. 4 Form 9A_2023-24 Sr. No. 1
4	CAPITALISATION- Balance claims of BHEL	Provide a reconciliation of the balance payments(within original scope) made to BHEL.	Form 9A_2020-21 Sr. No. 14
5	LOT- IV E&M contract - Generator-BHARAT HEAVY ELECTRICALS LTD- Cap of Liability in r/o GST on amount of idling compensation claim of Rs.52,22,814/-	Provide a reconciliation of the balance payments(within original scope) made to BHEL.	Form 9A_2021-22 Sr. No. 19
7	Construction of footpath at Switch yard	Rationale for claim under Regulation 25(1). Provide request letter from CISF for the said claim.	Form 9A_2022-23 Sr. No. 17
8	Construction of DG Shed and providing water supply to security agency deployed at surge shaft	Rationale for claim under Regulation 25(1).	Form 9A_2022-23 Sr. No. 19
9	Suply & Installation of motorized isolator for 11KV Feeder	Clarify on the number of items replaced.	Form 9A_2022-23 Sr. No. 22
10	Steel fencing at backside of E&M store	Provide request letter from CISF for the said claim.	Form 9A_2023-24 Sr. No. 7
11	Upgradation of existing MaxDNA SCADA system with latest version in phased manner. (MAX LINK WORKSTATION (MAX LINK) MAKE: HP MODEL: Z4 ;MAX STORIAN WORKSTATION (MAX HIST) MAKE: HP MODEL: Z4; MAX ENGINEERING WORKSTATION EWS - CPU BASED MAKE: HP MODEL: Z4 ;MAX OPERATOR WORKSTATION (OWS) WITH 2	Provide obsolescence of MaxDNA SCADA system from the OEM.	Form 9A_2023-24 Sr. No. 9

MONITORS MODEL: Z4)	MAKE: HP	
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Form 9Bi

- (h) Petitioner to submit a categorical confirmation with respect to exclusions claimed in Form 9B(i) in the present petition have not been approved and admitted in any of the previous tariff orders pertaining to the generating station.

Form 11 & Form 12

- (i) Provide the computation of freehold land as claimed for the period 2019-24, with proper referencing to the claims made in Form 9A (2019-24).

Interest on Loan

- (j) Petitioner shall submit supporting documents (Bank letter, Certificate, loan agreement, etc) for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13, with actual applicable rate of interest post refinancing.

Annex to Form-17: O&M expenses

- (k) Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.

Capital Spares

- (l) Capital spare relating to "Surge Arrestor- Transferred from URI-2", clarify if the same has been decapitalized from the capital cost of Uri-II generating station.

2024-29

Additional Capital Expenditure (ACE):

- (m) Justification to be provided regarding certain additional capital expenditure items being claimed under multiple regulations.
- (n) Submit advisory/direction from appropriate Indian Government Instrumentality or statutory authorities responsible for national or internal security for ACE projected under Regulation 26(1)(d) of the 2024 Tariff Regulations.
- (o) Submit the cost benefit analysis in line for additional capital expenditure projected under Regulation 26(1)(i) of the 2024 Tariff Regulations.
- (p) Specific clarification for following ACE claimed:

Sr. No.	Head of Work /Equipment	Query	Reference line item from Tariff forms
1	LOT-II Construction of Power house, TRT and part HRT- Contractor Jager Gammon JV	Provide excel calculation of principal (Claim wise), interest and notional interest separately.	Form 9A_2024- 25 Sr. No. 1
2	LOT-I Construction of Dam, DT and part HRT- Contractor Patel L&T Consortium	Rationale for not claiming the additional capital expenditure during the 2019-24 period. Provide date of payments and supporting documents of payments made.	Form 9A_2024- 25 Sr. No. 2

		<i>Also provide the present status of the proceedings.</i>	
3	<i>Real time data monitoring (SCADA) from Corporate Office.</i>		<i>Form 9A_2024- 25 Sr. No. 1</i>
4	<i>Supply Installation, Commissioning and Implementation of Remotely Access management System (RAS) & Fault Analysis System (FAS) for acquisition of DR & EL from all numerical relays on real time basis.</i>	<i>furnish the scope of the work and methodology of booking of the expenditure under this head towards the generating stations and Corporate office.</i>	<i>Form 9A_2024- 25 Sr. No. 3</i>
5	<i>Automatic Water Level Recorder (AWLR) at TRT and Surge Shaft.</i>	<i>Rationale for claim over multiple years.</i>	<i>Form 9A_2024- 25 Sr. No. 5</i>
6	<i>Sewage Treatment Plant based on hybrid design of SBR Technology of capacity 60KLD and Shed & duty room.</i>	<i>Provide supporting documents for the claim, and clarify whether the claim has been settled or not. Rationale for not considering its decapitalization in Form 9B(i).</i>	<i>Form 9A_2025- 26 Sr. No. 2</i>
7	<i>Replacement of Electro Hydraulic governing system with Digital Electronic Governor.</i>		<i>Form 9A_2026- 27 Sr. No. 1</i>
8	<i>Upgradation of existing MaxDNA SCADA System with latest version in phased manner.</i>	<i>Provide obsolescence certificate from OEM.</i>	<i>Form 9A_2026- 27 Sr. No. 2</i>

Form 13

(q) Provide justification for the significant deviation in the Weighted Average Rate of Interest on Loans (WAROI) during 2027-29 and submit supporting documents substantiating the variation.

2. The Respondents shall file their replies by **19.6.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.6.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents